

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/021/00119/2019
Date of Order : 18-12-2019

Between :

V.Parshuramulu S/o Late Gatttaiah,
Aged about 63 years, Retd. Electrical Kalasi,
Gr. 'C', South Central Railway, Kazipet,
R/o H.No.58-7-94, Kadiplikonda,
Kazipetmandal, Kazipet,
State of Telangana. ...Applicant

And

1. The South Central Railway, Rep., by its General Manager,
Rail Nilayam, Secunderabad.
2. The Senior Divisional Engineer,
South Central Railway, Secunderabad.
3. The Senior Divisional Personnel Manager,
South Central Railway, Sanchalana Bhavan,
Secunderabad Division, at Secunderabad.
4. The Assistant Engineer, II.P.Way,
South Central Railway, Kazipet,
Secunderabad Division.
5. The Union of India, Rep., by its Secretary,
Ministry of Railway, New Delhi.Respondents

Counsel for the Applicant : Mr.Prakash Chakravarthi

Counsel for the Respondents : Mr.M.Venkateswarlu,SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

OA/021/00119/2019

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)



No representation for the applicant. Mr. M. Venkateswarlu, learned

Standing Counsel for Respondents present.

2. This is the fourth occasion that there is no representation on behalf of the applicant's counsel. Though last opportunity was granted to the applicant to present his case, there is no representation on behalf of the applicant.
3. In view of the above position, the OA is dismissed for non-prosecution. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 18th December, 2019.

Dictated in Open Court.

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